

# RTI Request & Appeal Management Information System(RTI-MIS)

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**Public Authority:** National Human Rights Commission      **Role :** Nodal Officer      **User :** Mukesh

## Quarterly Return Form

**Public Authority : National Human Rights Commission**

Back

**Year: 2023-2024**

**Quarter : 4**

**Mode : EDIT**

\* Blocks are mandatory

\* Registration Fee collected against the no of request is not necessarily equivalent to the total fee collected.

**\*Block I (Details about the requests and appeals)**

Progress during Quarter (01/01/2024 -- 31/03/2024)						
	Opening Balance as on begining of Quarter 4	No. of applications recieved as transfer from other PAs u/s 6(3)	Recieved during the Quarter (including cases transferred to other PAs)	No. of cases transferred to other PAs u/s 6(3)	Decisions where request/appeals rejected	Decisions where request/appeals accepted (Request dispose of and request return to applicant)
Requests	10	22	454	26	0	456
First Appeals	0	N/A	39	N/A	0	39
<b>Total no. of CAPIOs designated</b>		<b>Total no. of CPIOs designated</b>		<b>Total no. of AAs designated</b>		
21		21		4		

**\*Block II (Details about fees collected, penalty imposed and disciplinary action taken )**

Registration Fee Collected(in Rs.)u/s 7(1)	Addl. Fee Collected(in Rs.) u/s 7(3)	Penalty Amount Recovered (in Rs.) as directed by CIC u/s 20(1)	No. of cases where disciplinary action taken against any officer u/s 20(2)
2424	300	0	0

**\*Block III (Details of various provisions of section 8 while rejecting the requested information)**

No. of times various provisions were invoked while rejecting requests Relevant Sections of RTI Act 2005													
Section 8 (1)										Sections			
a	b	c	d	e	f	g	h	i	j	9	11	24	other
0	0	0	0	0	0	0	0	0	0	0	0	0	0

**Block IV (Details regarding compliance of direction/recommendation of the Commission)**

S.No.	Reference No. of cases wherein Commission made specific recommendation as per section 25(5) (max. 20 chars)	Whether action is initiated to comply with recommendation of Commission.	Details, thereof (max. 250 chars)
1	<input type="text"/>	Select ▼	<input type="text"/>
2	<input type="text"/>	Select ▼	<input type="text"/>
3	<input type="text"/>	Select ▼	<input type="text"/>
4	<input type="text"/>	Select ▼	<input type="text"/>
5	<input type="text"/>	Select ▼	<input type="text"/>
6	<input type="text"/>	Select ▼	<input type="text"/>
7	<input type="text"/>	Select ▼	<input type="text"/>
8	<input type="text"/>	Select ▼	<input type="text"/>

9	<input type="text"/>	Select ▼	<input type="text"/>
10	<input type="text"/>	Select ▼	<input type="text"/>

If the Public Authority made any changes in regard to its rules/regulations/procedures as a result of requested information by the citizens, please provide the summarized details of the changes (max. 500 chars)

**\* Block V (Details regarding Mandatory Disclosures and Transparency Officer)**

A. Is the Mandatory Disclosure under Sec. 4(1)(b) posted on the website of Public Authority ?	If Answer of (A) is No - Is there any other medium of dissemination? Provide details below (not exceeding 500 chars)	If Answer of (A) is yes - Provide the detail/ URL of webpage, where the disclosure is posted
Yes ▼	<input type="text"/>	<a href="https://nhrc.nic.in/rti-act-2005">https://nhrc.nic.in/rti-act-2005</a>

**\* Name of Transparency Officer, if any, in the Public Authority along with the designation, telephone number & e-mail ID ,**

Whether Transparency Officer Appointed	Yes ▼
Name of Transparency Officer	Sanjay Kumar ( Please do not add Shri/Smt./Mr./Ms. before the name )
Gender	Male ▼
Designation	Deputy Secretary
Contact Number	24663245 (Enter Landline Numbers as STD Code-Phone Number e.g. 011-23346789)
Email Address	dsa.nhrc@nic.in

**B. Last Date of updating of Mandatory disclosure under Section 4(1)(b)**

30/04/2024

**C. Has the Mandatory Disclosure been audited by third party as per DOPT vide OM No. 1/6/2011-IR dated 15.04.2013 ?**

If Answer of (C) is yes - Provide the detail/ URL of webpage, where the Audit report is posted (max 150 chars)

Select ▼	<input type="text"/>
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**Date of audit of Mandatory disclosure under Section 4(1)(b) (Format dd/mm/yyyy)**

06/05/2024

Submit

# RTI Request & Appeal Management Information System (RTI-MIS)

[HOME](#)   [SEARCH](#)   [ASSESSMENT](#)   [MASTER UPDATION](#)   [ANNUAL RETURN](#)   [UTILITIES](#)   [REPORT](#)   [LOGIN HISTORY](#)  
[LOGOUT](#)

**Public Authority:** National Human Rights Commission      **Role :** Nodal Officer      **User :** Mukesh

## Quarterly Return Form

[Back](#)

**Public Authority : National Human Rights Commission**

**Year: 2023-2024**

**Quarter : 3**

**Mode : INSERT**

\* Blocks are mandatory

\* Registration Fee collected against the no of request is not necessarily equivalent to the total fee collected.

**\*Block I (Details about the requests and appeals)**

Progress during Quarter (01/10/2023 -- 31/12/2023)						
	Opening Balance as on beginning of Quarter 3	No. of applications recieved as transfer from other PAs u/s 6(3)	Recieved during the Quarter (including cases transferred to other PAs)	No. of cases transferred to other PAs u/s 6(3)	Decisions where request/appeals rejected	Decisions where request/appeals accepted (Request dispose of and request return to applicant)
Requests	0	0 18	0 469	0 24	0	0 453
First Appeals	0	N/A	0 50	N/A	0	0 50
<b>Total no. of CAPIOs designated</b>		<b>Total no. of CPIOs designated</b>		<b>Total no. of AAs designated</b>		
0		0		0		

**\*Block II (Details about fees collected, penalty imposed and disciplinary action taken )**

Registration Fee Collected(in Rs.)u/s 7(1)	Addl. Fee Collected(in Rs.) u/s 7(3)	Penalty Amount Recovered (in Rs.) as directed by CIC u/s 20(1)	No. of cases where disciplinary action taken against any officer u/s 20(2)
0 2761	0 2124	0 -	0 -

**\*Block III (Details of various provisions of section 8 while rejecting the requested information)**

No. of times various provisions were invoked while rejecting requests

Relevant Sections of RTI Act 2005

Section 8 (1)										Sections			
a	b	c	d	e	f	g	h	i	j	9	11	24	other
0	0	0	0	0	0	0	0	0	0	0	0	0	0

**Block IV (Details regarding compliance of direction/recommendation of the Commission)**

S.No.	Reference No. of cases wherein Commission made specific recommendation as per section 25(5) (max. 20 chars)	Whether action is initiated to comply with recommendation of Commission.	Details, thereof (max. 250 chars)
1	<input type="text"/>	Select ▼	<input type="text"/>
2	<input type="text"/>	Select ▼	<input type="text"/>
3	<input type="text"/>	Select ▼	<input type="text"/>
4	<input type="text"/>	Select ▼	<input type="text"/>
5	<input type="text"/>	Select ▼	<input type="text"/>
6	<input type="text"/>	Select ▼	<input type="text"/>
7	<input type="text"/>	Select ▼	<input type="text"/>
8	<input type="text"/>	Select ▼	<input type="text"/>

9	<input type="text"/>	Select ▼	<input type="text"/>
10	<input type="text"/>	Select ▼	<input type="text"/>

If the Public Authority made any changes in regard to its rules/regulations/procedures as a result of requested information by the citizens, please provide the summarized details of the changes (max. 500 chars)

**\* Block V (Details regarding Mandatory Disclosures and Transparency Officer)**

<b>A. Is the Mandatory Disclosure under Sec. 4(1)(b) posted on the website of Public Authority ?</b>	<b>If Answer of (A) is No - Is there any other medium of dissemination? Provide details below (not exceeding 500 chars)</b>	<b>If Answer of (A) is yes - Provide the detail/ URL of webpage, where the disclosure is posted</b>
Yes ▼	<input type="text"/>	<a href="https://nhrc.nic.in/rti-act-2005">https://nhrc.nic.in/rti-act-2005</a>

**\* Name of Transparency Officer, if any, in the Public Authority along with the designation, telephone number & e-mail ID ,**

Whether Transparency Officer Appointed	Yes ▼
Name of Transparency Officer	Sanjay Kumar ( Please do not add Shri/Smt./Mr./Ms. before the name )
Gender	Male ▼
Designation	Deputy Secretary
Contact Number	24663245 (Enter Landline Numbers as STD Code-Phone Number e.g. 011-23346789)
Email Address	dsa.nhrc@nic.in

**B. Last Date of updating of Mandatory disclosure under Section 4(1)(b)**

<b>C. Has the Mandatory Disclosure been audited by third party as per DOPT vide OM No. 1/6/2011-IR dated 15.04.2013 ?</b>	<b>If Answer of (C) is yes - Provide the detail/ URL of webpage, where the Audit report is posted (max 150 chars)</b>
Select ▼ NO	<input type="text"/>

**Date of audit of Mandatory disclosure under Section 4(1)(b) (Format dd/mm/yyyy)**

*Manoj*  
30.1.24  
Nodal Officer (RTI Unit)

for updation on NHRC website, please.

SSA, Computer Section →

*Manoj*  
15.2.24

Public Authority: National Human Rights Commission

Role : Nodal Officer

User : Mukesh

Quarterly Return Form

Public Authority : National Human Rights Commission

Back

Year: 2023-2024

Quarter : 2

Mode : EDIT

\* Blocks are mandatory

\* Registration Fee collected against the no of request is not necessarily equivalent to the total fee collected.

\*Block I (Details about the requests and appeals)

Progress during Quarter (01/07/2023 -- 30/09/2023)						
	Opening Balance as on beginning of Quarter 2	No. of applications received as transfer from other PAs u/s 6(3)	Received during the Quarter (including cases transferred to other PAs)	No. of cases transferred to other PAs u/s 6(3)	Decisions where request/appeals rejected	Decisions where request/appeals accepted (Request dispose of and request return to applicant)
Requests	2	14	502	21	0	497
First Appeals	4	N/A	63	N/A	0	67
Total no. of CAPIOs designated		Total no. of CPIOs designated		Total no. of AAs designated		
0		19		4		

\*Block II (Details about fees collected, penalty imposed and disciplinary action taken )

Registration Fee Collected (in Rs.) u/s 7(1)	Addl. Fee Collected (in Rs.) u/s 7(3)	Penalty Amount Recovered (in Rs.) as directed by CIC u/s 20(1)	No. of cases where disciplinary action taken against any officer u/s 20(2)
2361	5950	0	0

\*Block III (Details of various provisions of section 8 while rejecting the requested information)

No. of times various provisions were invoked while rejecting requests  
Relevant Sections of RTI Act 2005

Section 8 (1)										Sections			
a	b	c	d	e	f	g	h	i	j	9	11	24	other
0	0	0	0	0	0	0	0	0	0	0	0	0	0

Block IV (Details regarding compliance of direction/recommendation of the Commission)

S.No.	Reference No. of cases wherein Commission made specific recommendation as per section 25(5) (max. 20 chars)	Whether action is initiated to comply with recommendation of Commission.	Details, thereof (max. 250 chars)
1		Select ▼	
2		Select ▼	
3		Select ▼	
4		Select ▼	
5		Select ▼	
6		Select ▼	
7		Select ▼	
8		Select ▼	
9		Select ▼	

10	<input type="text"/>	Select ▼	<input type="text"/>
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If the Public Authority made any changes in regard to its rules/regulations/procedures as a result of requested information by the citizens, please provide the summarized details of the changes (max. 500 chars)

**\* Block V (Details regarding Mandatory Disclosures and Transparency Officer)**

A. Is the Mandatory Disclosure under Sec. 4(1)(b) posted on the website of Public Authority ?	If Answer of (A) is No - Is there any other medium of dissemination? Provide details below (not exceeding 500 chars)	If Answer of (A) is yes - Provide the detail/ URL of webpage, where the disclosure is posted
Yes ▼	<input type="text"/>	<a href="https://nhrc.nic.in/rti-act-2005">https://nhrc.nic.in/rti-act-2005</a>

**\* Name of Transparency Officer, if any, in the Public Authority along with the designation, telephone number & e-mail ID ,**

Whether Transparency Officer Appointed	Yes ▼
Name of Transparency Officer	Sanjay Kumar ( Please do not add Shri/Smt./Mr./Ms. before the name )
Gender	Male ▼
Designation	Deputy Secretary
Contact Number	24663245 (Enter Landline Numbers as STD Code-Phone Number e.g. 011-23346789)
Email Address	dsa.nhrc@nic.in

**B. Last Date of updating of Mandatory disclosure under Section 4(1)(b)**

30/10/2023

C. Has the Mandatory Disclosure been audited by third party as per DOPT vide OM No. 1/6/2011-IR dated 15.04.2013 ?	If Answer of (C) is yes - Provide the detail/ URL of webpage, where the Audit report is posted (max 150 chars)
Select ▼	<input type="text"/>

Date of audit of Mandatory disclosure under Section 4(1)(b) (Format dd/mm/yyyy)

30/10/2023

Submit

Public Authority: National Human Rights Commission

Role : Nodal Officer

User : Mukesh

Quarterly Return Form

Public Authority : National Human Rights Commission

Back

Year: 2023-2024

Quarter : 1

Mode : EDIT

\* Blocks are mandatory

\* Registration Fee collected against the no of request is not necessarily equivalent to the total fee collected.

\*Block I (Details about the requests and appeals)

Progress during Quarter (01/04/2023 -- 30/06/2023)						
	Opening Balance as on beginning of Quarter 1	No.of applications recieved as transfer from other PAs u/s 6(3)	Recieved during the Quarter (including cases transferred to other PAs)	No. of cases transferred to other PAs u/s 6(3)	Decisions where request/appeals rejected	Decisions where request/appeals accepted (Request dispose of and request return to applicant)
Requests	8	6	521	26	0	507
First Appeals	2	N/A	50	N/A	0	48
<b>Total no. of CAPIOs designated</b>		<b>Total no. of CPIOs designated</b>		<b>Total no. of AAs designated</b>		
19		19		4		

\*Block II (Details about fees collected, penalty imposed and disciplinary action taken )

Registration Fee Collected(in Rs.)u/s 7(1)	Addl. Fee Collected(in Rs.) u/s 7(3)	Penalty Amount Recovered (in Rs.) as directed by CIC u/s 20(1)	No. of cases where disciplinary action taken against any officer u/s 20(2)
2560	42	0	0

\*Block III (Details of various provisions of section 8 while rejecting the requested information)

No. of times various provisions were invoked while rejecting requests  
Relevant Sections of RTI Act 2005

Section 8 (1)										Sections			
a	b	c	d	e	f	g	h	i	j	9	11	24	other
0	0	0	0	0	0	0	0	0	0	0	0	0	0

Block IV (Details regarding compliance of direction/recommendation of the Commission)

S.No.	Reference No. of cases wherein Commission made specific recommendation as per section 25(5) (max. 20 chars)	Whether action is initiated to comply with recommendation of Commission.	Details, thereof (max. 250 chars)
1		Select v	
2		Select v	
3		Select v	
4		Select v	
5		Select v	
6		Select v	
7		Select v	
8		Select v	
9		Select v	

10	<input type="text"/>	Select ▼	<input type="text"/>
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If the Public Authority made any changes in regard to its rules/regulations/procedures as a result of requested information by the citizens, please provide the summarized details of the changes (max. 500 chars)

**\* Block V (Details regarding Mandatory Disclosures and Transparency Officer)**

A. Is the Mandatory Disclosure under Sec. 4(1)(b) posted on the website of Public Authority ?	If Answer of (A) is No - Is there any other medium of dissemination? Provide details below (not exceeding 500 chars)	If Answer of (A) is yes - Provide the detail/ URL of webpage, where the disclosure is posted
Yes ▼	<input type="text"/>	<a href="https://nhrc.nic.in/rti-act-2005">https://nhrc.nic.in/rti-act-2005</a>

**\* Name of Transparency Officer, if any, in the Public Authority along with the designation, telephone number & e-mail ID ,**

Whether Transparency Officer Appointed	Yes ▼
Name of Transparency Officer	Sanjay Kumar ( Please do not add Shri/Smt./Mr./Ms. before the name )
Gender	Male ▼
Designation	Deputy Secretary
Contact Number	24663245 (Enter Landline Numbers as STD Code-Phone Number e.g. 011-23346789)
Email Address	dsa.nhrc@nic.in

**B. Last Date of updating of Mandatory disclosure under Section 4(1)(b)**

C. Has the Mandatory Disclosure been audited by third party as per DOPT vide OM No. 1/6/2011-IR dated 15.04.2013 ?	If Answer of (C) is yes - Provide the detail/ URL of webpage, where the Audit report is posted (max 150 chars)
Select ▼	<input type="text"/>

**Date of audit of Mandatory disclosure under Section 4(1)(b) (Format dd/mm/yyyy)**

Submit



## Submit Quarterly Returns Report

Year\*

2022-2023

Quarterly Return\*

4th Quarter (Jan-Mar)

Submit

Cancel (<https://Dsscic.Nic.In/Dashboard>)

Edit Previous Return (<https://Dsscic.Nic.In/Quarterly-Returns/Edit-Pr>)

### RTI Annual Return Information System

#### Quarterly Return Form

Public Authority : National Human Rights Commission

Ministry Name : Department of Home

Quarter : 4th Quarter (Jan-Mar) (2022-2023)

\* Block I (Details about the requests and appeals)

		Progress during Quarter				
	Opening Balance as on beginning of 4th Quarter (Jan-Mar)	No. of application received as transfer from other PAs u/s 6(3)	Received during the Quarter(including cases transferred to other PAs)	No. of Cases transferred to other PAs u/s 6(3)	Decisions Where requests/appeals rejected	Decisions Where requests/appeals replied
Requests	5	0 14	0 529.	0 26.	0 —	0 514.
First Appeals	5	N/A	0 46	N/A	0 —	0 49.
		Total no. Of CAPIOs designated	Total no. Of CPIOs designated		Total no. Of AAs designated	
		0	0		0	

\* Block II (Details about fees Collected,penalty imposed and disciplinary action taken)

Registration Fee Collected(in Rs.) u/s 7(1)	Addl. Fee Collected(in Rs.) u/s 7(3)	Penalty Amount Recovered(in Rs.) as directed by CIC u/s 20(1)	No. Of Cases where disciplinary action taken against any Officer u/s 20(2)
0 2830/-	0 754/-	0	0

\* Block III (Details Of various provisions of section 8 while rejecting the requested information)

No. Of times various provisions were invoked while rejecting requests

Relevant Sections Of RTI Act 2005

Section 8(i)	Section

a	b	c	d	e	f	g	h	i	j	9	11	24	other
0	0	0	0	0	0	0	0	0	0	0	0	0	0

\* Block IV (Details Regarding Mandatory Disclosures)

<b>A.</b> Is the Mandatory Disclosures under Sec. 4(1)(b) posted on the Website of Public Authority ?	Provide the detail/URL of webpage, where the disclosure is posted (max 150 chars)
<input type="text" value="Yes"/>	<input type="text" value="www.example.com"/>
<b>B.</b> Last Date of updating of Mandatory disclosure under Section 4(1)b	<input type="text" value="dd/mm/yyyy"/> <input type="button" value="Calendar"/>
<b>C.</b> Has the Mandatory Disclosure been audited by third party as per DOPT vide OM No. 1/6/2011-IR dated 15-04-2013?	Provide the detail/URL of webpage, where the Audit report is posted (max 150 chars)
<input type="text" value="NO"/>	<input type="text" value="www.example.com"/>
<b>D.</b> Date of audit of Mandatory disclosures under Sec. 4(1)(b) (Format dd/mm/yyyy)	<input type="text" value="dd/mm/yyyy"/> <input type="button" value="Calendar"/>

Submit

Reset

Nodal officer

*Handwritten signature*  
26.4.23

No. Of times various provisions were invoked while rejecting requests  
Relevant Sections Of RTI Act 2005

Section 8(i)										Section			
a	b	c	d	e	f	g	h	i	j	9	11	24	other
0	0	0	0	0	0	0	0	0	0	0	0	0	0

\* Block IV (Details Regarding Mandatory Disclosures)

<b>A.</b> Is the Mandatory Disclosures under Sec. 4(1)(b) posted on the Website of Public Authority ?	Provide the detail/URL of webpage,where the disclosure is posted (max 150 chars)
Yes <input type="button" value="v"/>	www.example.com
<b>B.</b> Last Date of updating of Mandatory disclosure under Section 4(1)b	dd/mm/yyyy <input type="button" value="calendar"/>
<b>C.</b> Has the Mandatory Disclosure been audited by third party as per DOPT vide OM No. 1/6/2011-IR dated 15-04-2013?	Provide the detail/URL of webpage,where the Audit report is posted (max 150 chars)
Yes <input type="button" value="v"/>	www.example.com
<b>D.</b> Date of audit of Mandatory disclosures under Sec. 4(1)(b)(Format dd/mm/yyyy)	dd/mm/yyyy <input type="button" value="calendar"/>

Submit

Reset

Nodal officer

Muney  
27.1.23

### Submit Quarterly Returns Report

Year\*  ▼

Quarterly Return\*  ▼

Submit

Cancel (<https://Dsscic.Nic.In/Dashboard>)

Edit Previous Return (<https://Dsscic.Nic.In/Quarterly>Returns/E>)

### RTI Annual Return Information System

#### Quarterly Return Form

Public Authority : National Human Rights Commission

Ministry Name : Department of Home

Quarter : 3rd Quarter (Oct-Dec) (2022-2023)

\* Block I (Details about the requests and appeals)

Progress during Quarter						
	Opening Balance as on beginning of 3rd Quarter (Oct-Dec)	No. of application received as transfer from other PAs u/s 6(3)	Received during the Quarter(including cases transferred to other PAs)	No. of Cases transferred to other PAs u/s 6(3)	Decisions Where requests/appeals rejected	Decisions Where requests/appeals replied
Requests	<input type="text" value="14"/>	<input type="text" value="0 78."/>	<input type="text" value="0 540."/>	<input type="text" value="0 11"/>	<input type="text" value="0 -"/>	<input type="text" value="0 616."/>
First Appeals	<input type="text" value="13"/>	N/A	<input type="text" value="0 65"/>	N/A	<input type="text" value="0 -"/>	<input type="text" value="0 73."/>
Total no. Of CAPIOs designated			Total no. Of CPIOs designated		Total no. Of AAs designated	
<input type="text" value="0"/>			<input type="text" value="0"/>		<input type="text" value="0"/>	

\* Block II (Details about fees Collected,penalty imposed and disciplinary action taken)

Registration Fee Collected(in Rs.) u/s 7(1)	Addl. Fee Collected(in Rs.) u/s 7(3)	Penalty Amount Recovered(in Rs.) as directed by CIC u/s 20(1)	No. Of Cases where disciplinary action taken against any Officer u/s 20(2)
<input type="text" value="0 2824/-"/>	<input type="text" value="0 1806/-"/>	<input type="text" value="0"/>	<input type="text" value="0"/>

\* Block III (Details Of various provisions of section 8 while rejecting the requested information)

Registration Fee Collected(in Rs.) u/s 7(1)	Adul. Fee Collected(in Rs.) u/s 7(3)	Penalty Amount Recovered(in Rs.) as directed by CIC u/s 20(1)	No. Of Cases where disciplinary action taken against any Officer u/s 20(2)
0 3720/2	0 2010/2	0	0

\* Block III (Details Of various provisions of section 8 while rejecting the requested information)

No. Of times various provisions were invoked while rejecting requests  
Relevant Sections Of RTI Act 2005

Section 8(i)										Section			
a	b	c	d	e	f	g	h	i	j	9	11	24	other
0	0	0	0	0	0	0	0	0	0	0	0	0	0

\* Block IV (Details Regarding Mandatory Disclosures)

<b>A.</b> Is the Mandatory Disclosures under Sec. 4(1)(b) posted on the Website of Public Authority ?	Provide the detail/URL of webpage, where the disclosure is posted (max 150 chars)
<input type="text" value="Yes"/>	<input type="text" value="www.example.com"/>
<b>B.</b> Last Date of updating of Mandatory disclosure under Section 4(1)b	<input type="text" value="dd/mm/yyyy"/>
<b>C.</b> Has the Mandatory Disclosure been audited by third party as per DOPT vide OM No. 1/6/2011-IR dated 15-04-2013?	Provide the detail/URL of webpage, where the Audit report is posted (max 150 chars)
<input type="text" value="Yes"/>	<input type="text" value="www.example.com"/>
<b>D.</b> Date of audit of Mandatory disclosures under Sec. 4(1)(b) (Format dd/mm/yyyy)	<input type="text" value="dd/mm/yyyy"/>

Submit

Reset

*Winnny*  
*28.10.22*  
Nodal officer RTI  
*27-10-22*

### Submit Quarterly Returns Report

Year\*

2022-2023

Quarterly Return\*

2nd Quarter (July-Sept)

Submit

Cancel (<https://Dsscic.Nic.In/Dashboard>)

Edit Previous Return (<https://Dsscic.Nic.In/Quarterly>Returns/Ec>)

### RTI Annual Return Information System

#### Quarterly Return Form

Public Authority : National Human Rights Commission

Ministry Name : Department of Home

Quarter : 2nd Quarter (July-Sept) (2022-2023)

\* Block I (Details about the requests and appeals)

		Progress during Quarter				
	Opening Balance as on beginning of 2nd Quarter (July-Sept)	No. of application received as transfer from other PAs u/s 6(3)	Received during the Quarter(including cases transferred to other PAs)	No. of Cases transfered to other PAs u/s 6(3)	Decisions Where requests/appeals rejected	Decisions Where requests/appeals replied
Requests	31	0 29	0 572	0 14	0 -	0 604
First Appeals	2	N/A	0 76	N/A	0 -	0 65
		Total no. Of CAPIOs designated	Total no. Of CPIOs designated		Total no. Of AAs designated	
		0	0		0	

\* Block II (Details about fees Collected,penalty imposed and disciplinary action taken)

Registration Fee Collected(in Rs.) u/s 7(1)	Addl. Fee Collected(in Rs.) u/s 7(3)	Penalty Amount Recovered(in Rs.) as directed by CIC u/s 20(1)	No. Of Cases where disciplinary action taken against any Officer u/s 20(2)
0 3310/=	0 2270/=	0	0

\* Block III (Details Of various provisions of section 8 while rejecting the requested information)

No. Of times various provisions were invoked while rejecting requests  
Relevant Sections Of RTI Act 2005

Section 8(i)											Section			
a	b	c	d	e	f	g	h	i	j	9	11	24	other	
0	0	0	0	0	0	0	0	0	0	0	0	0	0	

\* Block IV (Details Regarding Mandatory Disclosures)

<b>A. Is the Mandatory Disclosures under Sec. 4(1)(b) posted on the Website of Public Authority ?</b>	Provide the detail/URL of webpage, where the disclosure is posted (max 150 chars)
<input type="text" value="Yes"/>	<input type="text" value="www.example.com"/>
<b>B. Last Date of updating of Mandatory disclosure under Section 4(1)b</b>	<input type="text" value="dd/mm/yyyy"/>
<b>C. Has the Mandatory Disclosure been audited by third party as per DOPT vide OM No. 1/6/2011-IR dated 15-04-2013?</b>	Provide the detail/URL of webpage, where the Audit report is posted (max 150 chars)
<input type="text" value="Yes"/>	<input type="text" value="www.example.com"/>
<b>D. Date of audit of Mandatory disclosures under Sec. 4(1)(b) (Format dd/mm/yyyy)</b>	<input type="text" value="dd/mm/yyyy"/>

Submit

Reset

*[Signature]*  
27.7.22

*[Signature]*  
26-07-2022

# Submit Quarterly Returns Report

Year\*

2022-2023

Quarterly Return\*

Ist Quarter (April-June)

Submit

Cancel (<https://Dsscic.Nic.In/Dashboard>)

## RTI Annual Return Information System

### Quarterly Return Form

Public Authority : National Human Rights Commission

Ministry Name : Department of Home

Quarter : Ist Quarter (April-June) (2022-2023)

\* Block I (Details about the requests and appeals)

		Progress during Quarter				
	Opening Balance as on beginning of Ist Quarter (April-June)	No. of application received as transfer from other PAs u/s 6(3)	Received during the Quarter(including cases transferred to other PAs)	No. of Cases transfered to other PAs u/s 6(3)	Decisions Where requests/appeals rejected	Decisions Where requests/appeals replied
Requests	2	0 13	0 623	0 131	0 -	0 594
First Appeals	2	N/A	0 48	N/A	0 -	0 48
		Total no. Of CAPIOs designated	Total no. Of CPIOs designated		Total no. Of AAs designated	
		0	0		0	

\* Block II (Details about fees Collected,penalty imposed and disciplinary action taken)